

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2905 of 2020

1. Anjana Bala Devi @ Anjana Devi
2. Sajal Sutradhar
3. Kartik Sutradhar.

... .. Petitioners

-V e r s u s -

The State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioners : Mr. Sanjay Kumar, Advocate.
For the State : Mr. Ashok Kumar, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Apprehending their arrest, petitioners have filed the instant application for grant of anticipatory bail in connection with Chandankiyari P.S. Case No. 122 of 2019, for the offences under Sections 452/ 341/ 323/ 328/ 379/ 427/ 34 I.P.C. and Sections 3/4 Witch Craft Act.

Mr. Sanjay Kumar, learned counsel appearing for the petitioners submits that petitioners have been falsely implicated in this case by the informant due to land disputes and both parties are own *gotias*. Learned counsel submits that present case is a counter-blast of Chandankiyari P.S. Case No. 55 of 2019 and Compliant Case No. 665 of 2019 filed by the petitioner No. 1 against informant and her family members. Further, during investigation no independent witness has supported the allegation levelled against the petitioners. Learned counsel further argues that there is no likelihood of their absconding, if the petitioners are enlarged on anticipatory bail.

Mr. Ashok Kumar, learned APP vehemently opposes the contention of the petitioners.

In the facts and circumstances, I am inclined to enlarge the petitioners on bail.

Hence, in the event of arrest by the police or surrender before the Court below within a period of four weeks from today, the petitioners named above shall be

enlarged on bail on furnishing bail bonds of **Rs.20,000/- (Rupees Twenty Thousand)** each, with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Bokaro, in connection with Chandankiyari P.S. Case No. 122 of 2019, subject to fulfillment of the condition as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)